

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

Petition No.275/TT/2015

Date: 28.12.2015

To  
The Deputy General Manager,  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject:- Determination of transmission tariff from anticipated/actual COD to 31.03.2019 for **Asset I** 275.93 Km. OPGW Fiber Optic cable along with associated equipments which are under commercial operation w.e.f. 1.4.2014, **Asset II**: 291.124 Km. OPGW fiber optic cable along with associated equipments (including 88.63 KM under cost apportionment with POWERTEL ) which are under commercial operation w.e.f. 1.7.2014 and **Asset III**: 1717.112 Km. OPGW fiber optic cable along with associated equipments (includes 966.63 KM under cost apportionment with POWERTEL) which are under commercial operation w.e.f. 30.3.2015 under "Fiber Optic Communication system for central sector substations & Generating stations " in Southern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by **11.1.2016**:-

- a) Submit the nature of system constraints due to which the commissioning of the Asset III got delayed. Also furnish the details of the communication made with constituents for obtaining concurrence in support of the claim of time overrun. Clarify whether any indemnification/implementation agreement executed with the constituents or liquidated damages recovered/to be recovered, if any.
- b) Submit the administrative approval or supporting documents indicating the sharing of cost of POWERTEL portion which resulted in cost overrun in Asset III. Clarify whether it falls under the change of scope after investment approval.

- c) Submit the computation of interest during construction on cash basis for Asset-III from the date of infusion of debt fund up to Scheduled COD and from Scheduled COD to Actual COD of the Asset;
- d) For Asset-III furnish the details of incidental expenditure incurred (IEDC) during the period of delay in commissioning of the asset (i.e. from Scheduled COD to Actual COD) along with the liquidated damages recovered or recoverable, if any.
- e) Submit the IDC & IEDC computations on cash basis considered for the capital cost as on COD for Asset-I and Asset-II.
- f) With regard to claim of additional capitalization on account of balance and retention payment, furnish the details of contract for which payment has been retained and balance payment to be made in support of claim of additional capitalization.
- g) Submit the certificate issued by RLDC as per Regulation 5 (2) of the 2014 Tariff Regulations in support of trial operation or commercial operation date.
- h) Submit the coloured SLD of all the assets under the scheme, clearly identifying the assets covered in the instant petition along with the upstream and downstream systems.

In case the above said information is not received within the specified date, the petition shall be disposed on the basis of the information available on record.

Yours faithfully,

Sd/-  
(M.M.Chaudhari)  
Asst. Chief (Fin)